

(a) whether efforts have been made by Government to establish trade relations with Yugoslavia;

(b) whether some special trading arrangements have been made for that purpose; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) and (c). India and Yugoslavia have long standing trade relations. In order to further develop trade, in August, 1984 a meeting of the Indo-Yugoslav Joint Review Group was held in New Delhi and a Linked-deal Arrangement was signed between the two countries for conducting the trade on a balanced basis. For giving effect to the above Arrangement two Nodal Agencies, viz., Yugoslav Chamber of Economy (Section for India) on the Yugoslav side and STC on the Indian side were appointed to coordinate the linked-deals. In addition a Banking Agreement between the JGOBANKA of Yugoslavia and the State Bank of India was also concluded under which a special account for Linked-deals approved by the respective authorities was set up in the State Bank of India, London.

#### Over Reporting of Coal Production by C.I.L.

4524. SHRI V. P. YOGESH : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether in 1983, a stock of over 4.8 million tonnes of coal was written off because it was either non-existent or unsaleable;

(b) whether written instructions were issued to all coal companies under the Coal India Limited to add 2.5 per cent to actual production figures to be made up by taking extra workload from mine workers without paying them additional wages;

(c) whether measures as in (a) and (b) above resulted in massive over-reporting and likelihood of shortage of over two million

tonnes which made avenue for manipulations; and

(d) if reply to (a), (b) and (c) be in affirmative, the action Government propose to take against the Coal India Limited for adopting such activities ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHI) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Alleged Cheating by Finance Companies

4525. SHRI NARSINGRAO SURYA-WANSHI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of finance companies which through their publicity of long term loans, rate of interest and other incentives advance loans to needy persons but without giving concrete benefit to the borrowers on account of several mal-practices and cumbersome requirements; and

(b) whether Government propose to take steps to curb such trade/business and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) and (b). Non-Banking Financial Companies (incorporated under the Companies Act) issue advertisements soliciting deposits from the members of public on the lines specified in the Non-Banking financial Companies and Miscellaneous Non-Banking Companies (Advertisement) Rules, 1977. These companies are not found to have issued advertisement about granting of long term loans, rate of interest charged etc.

There are, however, instances of advertisements in newspapers purported to have been issued by certain financing firms giving publicity about the availability of finance from them on easy terms. In the case of such un-incorporated bodies, granting of loans does not come under the purview of the provisions of Chapter III-C of the Reserve Bank of India Act, 1934, which prohibit the acceptance of deposits by such bodies, except to a limited extent.